

Vikal, Shri Ram Chandra
Virbhadra Singh, Shri
Yadav, Shri Chandrajit

MR. CHAIRMAN: The result* of the division is :

Ayes: 18; Noes: 83.

The motion was negatived.

MR. CHAIRMAN: I am putting the rest of the Cut Motions together.

Cut Motions Nos. 1 and 3 to 15 were put and negatived.

Now I am putting the Demands for Grants. The question is :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President, on Account, out of the Consolidated Fund of the Union Territory of Pondicherry to defray the charges which will come in course of payment during the financial year commencing from 1st April, 1975, in respect of the heads of demands entered in the second column thereof—Demands Nos. 1 to 32 and 34."

The motion was adopted.

Now I am putting the Supplementary Demand for Grants. The question is :

"That the respective Supplementary sums not exceeding the amounts on Revenue Accounts and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the Union Territory of Pondicherry to defray the charges which will come

*The following Members also recorded their votes:

AYES: Sarvashri Ram Deo Singh, P. O. Mavalankar and Madhuryya Haldar.

NOES: Sarvashri Sidram Reddy, Narsingh Narain Pandey, K. Ramkrishna Reddy and Sheopujan Sbastri.

in course of payment during the year ending the 31st day of March, 1975, in respect of the following demands entered in the second column thereof—

Demands Nos. 4 to 15, 17 to 21, 30 and 32."

The motion was adopted.

16.32 hrs.

PONDICHERRY APPROPRIATION
(VOTE ON ACCOUNT) BILL 1975*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of a part of the financial year 1975-76.

MR. CHAIRMAN: The question is.

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of a part of the financial year 1975-76."

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE: I introduce† the bill.

SHRI ARAVINDA BALA PAJANOR (Pondicherry): I could not send the slip to you earlier.

SHRI PRANAB KUMAR MUKHERJEE: I beg to move† that "the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of a part of the financial year 1975-76, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the bill to provide for the withdrawal of certain sums from and

*Published in Gazette of India Extraordinary Part II, section 2, dated 20-3-1975.

†Introduced/Moved with the recommendation of the President.

out of the Consolidated Fund of the Union Territory of Pondicherry for the services of a part of the financial year 1975-76, be taken into consideration".

The motion was adopted.

SHRI ARVINDA BALA PAJANOR : I want only to make a few points.

MR. CHAIRMAN : I am sorry; this is an Appropriation Bill and in an Appropriation Bill, there are certain specific rules. If you want to speak, you should give advance intimation intimating the points on which you want to speak. Your request has come to me. Once we break a precedent, then it becomes very difficult. The Minister has already complained. Don't press my hands.

SHRI ARVINDA BALA PAJANOR : I will take only two minutes.

MR. CHAIRMAN : I cannot give it; if I had permitted you, I would not have given you 2 minutes. I would have given more. I have got it too late.

SHRI ARAVINDA BALA PAJANOR : All of a sudden Gujarat has been postponed and Pondicherry has been taken before time. If you are going to treat Pondicherry like this, I am very much afraid.

MR. CHAIRMAN : There is another Appropriation Bill. You please give your points. I will give you a chance. Please excuse me now. I cannot undo what has been done.

Now the question is :

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE : I beg to move:

"That the Bill be passed."

MR. CHAIRMAN : The question is:

"That the Bill be passed."

The motion was adopted.

PONDICHERRY APPROPRIATION BILL* ; 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1974-75.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1974-75.

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE : Sir, I introduce† the Bill.

I beg to move :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year, 1974-75, be taken into consideration."

MR. CHAIRMAN : Motion moved :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year, 1974-75, be taken into consideration".

Now, Shri Pajanor.

*Published in Gazette of India Extraordinary Part II, section 2, dated 20-3-75.

†Introduced/Moved with the recommendation of the President.